

Ex. No.5/14

New No.97343/16

30.09.2020

Manju Bala Vs. Mathura Dass

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Hitendra Nahata, Ld. Counsel for the decree holder.
Mr. Paramjeet Singh, Ld. Counsel for the judgment debtor.

As per the report of the Nazir, process fee was filed, but warrants could not be issued due to the lockdown owing to the Covid 19 pandemic.

To come up alongwith connected case for further proceedings on 05.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.80/17

New No.1047/17

30.09.2020

Rajesh Kumar Vs. Rajesh Kumar Gupta

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

As per the report of the Ahlmad/Asstt. Ahlmad, steps were not taken for issuance of summons under the Third Schedule of the Delhi Rent Control Act for publication in the newspaper and for affixation in Court house and tenanted premises.

As no one has appeared today, matter is adjourned to 16.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

DR. No.269/17

New No.19/18

30.09.2020

Jagdamba Textile Vs. Dau Dayal Beri

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

On 08.05.2019, it was submitted on behalf of the petitioner that an application under Order 5 Rule 20 of Code of Civil Procedure will be filed.

Thereafter, no one appeared on behalf of the petitioner.

A lenient view is taken and no adverse order is passed. Matter is adjourned to 12.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

DR. No.227/19

New No.1794/19

30.09.2020

Vikas Duggal Vs. Ashok Jain

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Chander Shekhar Patney, Ld. Counsel for the petitioner.
None for the respondent.

Record is perused.

As per the report of the Nazir, notice was served upon the respondent on 13.02.2020 by way of publication in the newspaper. As per his report, objections have not been filed by the respondent.

Since neither the respondent has appeared despite service of notice on 13.02.2020 nor has he filed objections within statutory period of 30 days from the date of service of notice, the present DR petition is allowed with a liberty to the respondent to withdraw the rent deposited in this case without prejudice to his rights.

File be consigned to record room after due compliance.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

M. No.36/19

New No.488/19

30.09.2020

R.Z. Qureshi Vs. Bharat Arora

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

This is an application under Section 151 Code of Civil Procedure for clarification/modification of order dated 16.04.2019.

By order dated 16.04.2019, the eviction petition was dismissed as withdrawn as it was submitted that the case was settled between the parties.

On filing of PF, WhatsApp number, e-mail address and fax number of the petitioners and of respondents no. 1, 3 and 4, issue notice of the application under Section 151 Code of Civil Procedure for service upon the petitioners and respondents no. 1, 3 and 4.

To come up on 23.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

M. No.100/19

New No.2292/19

30.09.2020

Nirmal Kumari Vs. Prem Chand Jain

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Sonal Sinha, Ld. Counsel for the applicant.

Record is perused.

As per the report of the Nazir, notice of the application under Section 151 Code of Civil Procedure for revival of execution petition could not be served upon judgment debtor no. 1 since he is stated to have left the given address and upon judgment debtor no. 2 since his premises was found locked.

Ld. Counsel for the applicant submits that he will make efforts to trace the WhatsApp number and e-mail address of the judgment debtors and will file it.

On filing of PF, WhatsApp numbers and e-mail addresses of the judgment debtors, issue fresh notice of the application under Section 151 CPC for revival of the execution petition for service upon the judgment debtors through WhatsApp and/or e-mail.

To come up on 22.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.215/19

New No.903/19

30.09.2020

Sarojini Maheshwari Vs. Jaggo @ Jagwati

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

By order dated 30.11.2019, the Court directed the petitioner to take steps for incorporating his bank account details in column no. 19 of the eviction petition.

Till date, steps have not been taken.

A lenient view is taken and the matter is adjourned to 19.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.218/19

New No.906/19

30.09.2020

Sakshi Sonthalia Vs. Sanjay Gangwani

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Application for leave to defend has been pending.

Let reply to the application be filed within two months from today after supplying advance copy to the respondent.

Let copy of the rejoinder be supplied to the petitioners atleast seven days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 03.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.217/19

New No.907/19

30.09.2020

Sakshi Sonthalia Vs. Sanjay Gangwani

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Application for leave to defend has been pending.

Let reply to the application be filed within two months from today after supplying advance copy to the respondent.

Let copy of the rejoinder be supplied to the petitioners atleast seven days prior to the next date of hearing.

To come up for arguments on application for leave to defend on 03.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.219/19

New No.908/19

30.09.2020

Syed Wajid Ali Vs. Faisal Khan

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. S.S. Dhingra, Ld. Counsel for the petitioner.
None for respondents no. 1 and 2.

Record is perused.

Application for leave to defend filed by respondents no. 1 and 2 has been pending.

An application under Section 151 Code of Civil Procedure dated 18.09.2020 has been filed by the petitioners.

By this application, it has been prayed that direction be given to the respondents no. 1 and 2 to disclose the new addresses of respondents no. 3, 4 and 5.

As no one has appeared on behalf of respondents no. 1 and 2, matter is adjourned for arguments on the aforesaid application to 21.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

DR. No.33/20

New No.353/20

30.09.2020

Lajwanti Vs. Panchayat Vaish Aggarwal

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Objections have been filed by the respondent.

Let copy be supplied to the petitioners within two months from today against acknowledgment. Let reply to the objections be filed within 30 days from receiving copy of objections after supplying advance copy to the respondent.

To come up for arguments on objections on 15.02.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

M. No.05/20

New No.79/20

30.09.2020

Manju Bala Vs. Mathura Dass

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Hitender Nahata, Ld. Counsel for the decree holder.
Mr. Paramjeet Singh, Ld. Counsel for the judgment debtor.

An application for handing over possession of property has been e-mailed to the Court on 06.09.2020 by Mr. Paramjeet Singh, Ld. Counsel for the judgment debtor.

On asking by the Court whether possession can be handed over to the decree holder, Ld. Counsel for the judgment debtor submits that certain articles are still lying there. He requests that the matter be listed on a day when the undersigned is holding physically. He states that on the said date, keys of the tenanted premises can be handed over to the decree holder.

Request is not opposed.

Request is allowed.

To come up on 05.10.2020. The parties are directed to appear in the Court with their identity cards and photocopies of the same.

Ld. Counsel for the decree holder states that in view of the order of the Hon'ble High Court, the judgment debtor is also liable to pay Rs.7,500/- per month w.e.f May, 2013.

Ld. Counsel for the judgment debtor submits that the judgment debtor is not liable to pay this amount.

To come up for consideration of these submissions and for arguments on the pending application under Section 40 of the Delhi Rent Control Act r/w Sections 114, 152 and 153 of Code of Civil Procedure on the date already fixed i.e. 05.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.40/20 & New No.125/20

30.09.2020

Marwari Charitable Trust Vs. Atul Kumar Gupta

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Summons under the Third Schedule sent to respondent no. 1 were received by her son on 29.02.2020.

Summons sent to respondent no. 2 could not be served since he does not reside at the given address.

Summons sent to respondent no. 3 were served upon him on 29.02.2020.

Summons sent to respondent no. 4 could not be served as he does not reside at the given address.

Summons sent to respondents no. 5, 6, 7 and 8 were served upon Mr. Shiv Kumar, the guard on 29.02.2020.

Summons sent to respondent no. 9 were served upon him on 03.03.2020.

Application for leave to defend has been filed by respondent no. 9. Let copy be supplied to the petitioner within two months from today.

As no one has appeared today, matter is adjourned to 04.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

DR. No.53/20

New No.507/20

30.09.2020

Haripal Sharma Vs. Sandeep Kumar

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

Record is perused.

Report of service of notice of the DR petition has not been received back.

As no one is present, matter is adjourned to 21.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.87/11 & New No.80423/16

30.09.2020

Sonu Kumar Bawa Vs. Kishori Lal Anr.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for the petitioner.

Mr. Laxman Singh Solanki, Ld. Counsel for respondent no. 2.

Record is perused.

Order dated 29.01.2020 passed by the Hon'ble High Court has been received.

By this order, it was directed that cost of Rs.10,000/- shall be paid by the landlord to Mr. Nirmala Gogia.

As no one has appeared on behalf of the petitioner, matter is adjourned for recording further cross-examination of PW-1 to 28.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

At this stage, Mr. Rohit Sadana, Ld. Counsel for respondent no. 1. has appeared. He is informed of the order passed today.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi

E. No.124/14

New No.79406/16

30.09.2020

Syed Aftab Ahmad Ors. Vs. Shah Alam

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one is present, matter is adjourned for further cross examination of PW-1 to 27.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

At this stage, Mr. Mohd. Anas, Ld. Counsel for the respondent has appeared. He is informed of the order passed today.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.197/14

New No.80660/16

30.09.2020

Mohd. Javed Ors. Vs. Bhagwan Dass Anr.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioners.

Mr. Sanjay Kumar, Ld. Counsel for LR's of respondent no. 2.

As no one has appeared on behalf of the petitioner, matter is adjourned for petitioner's evidence to 01.02.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.354/14

New No.77238/16

30.09.2020

Gulshan Kumar Vs. Dr. Bajrang

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Tushar Dixit, Ld. Counsel for the petitioner.

None for respondent.

An application dated 05.03.2020 has been filed by the petitioner in which he has disclosed his bank account details.

Record is perused.

Request is allowed and the bank account details are taken on record.

As no one has appeared on behalf of the respondent, matter is adjourned for arguments on the application under Section 15(7) of the Delhi Rent Control Act to 15.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.622/14

New No.78819/16

30.09.2020

Lala Ram Vs. Harsh

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Ms. Kusum Gupta, Ld. Counsel for the petitioner.

Mr. Praveen Kumar Gautam, legal heir of the respondent.

Ld. Counsel for the petitioner submits that the matter has been settled between the parties and therefore, petitioner wishes to withdraw the present case. She submits that she will send an e-mail to the Court in this regard today itself.

In view of the aforementioned submission, matter is passed over to 02:00 PM, awaiting the e-mail of the Ld. Counsel for the petitioner.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

-2-

Matter is again called out at 02:00 PM.

Present : None.

No e-mail has been received from the Ld. Counsel for the petitioner.
Matter is adjourned to 05.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.69/17

New No.790/17

30.09.2020

Bal Krishan Jindal Vs. Navin Kumar Jain

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for payment of balance cost of Rs. 2,000/- and for cross-examination of petitioner to 02.02.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.160/18

New No.958/18

30.09.2020

Vijay Bhooshan Bhargava Vs. Kedar Singh Yadav

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one is present, matter is adjourned for petitioner's evidence to 03.02.2021. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.21/19

New No.166/19

30.09.2020

Sultana Begum Naqi Vs. Sheel Kapoor

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Absar Ahmed, Ld. Counsel for the petitioner.

None for respondent.

An application under Order 22 Rule 3 r/w Section 151 Code of Civil Procedure has been filed on 15.09.2020. It is stated that the petitioner had died on 22.07.2020 and is survived by the legal heirs, details of whom are stated in the application. It is prayed that they be brought on record.

Record is perused.

Application is allowed.

Amended memo of parties filed alongwith the application is taken on record.

To come up for petitioner's evidence on 04.01.2021. Let advance copy of evidence by way of affidavit be supplied to the respondent atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.820/14

New No.79852/16

30.09.2020

Sukh Dev Mongia Vs. Daljit Dutta

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one is present, matter is adjourned for respondent's evidence to 25.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.88/11

New No.80352/16

30.09.2020

Ravinder Nath Chopra Vs. Subhash Gupta

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. R.K. Saini, Ld. Counsel for the petitioner.

None for respondent.

None for Ganpati Gold Pvt. Ltd.

As no one has appeared on behalf of Ganpati Gold Pvt. Ltd., matter is adjourned for arguments on application of Ganpati Gold Pvt. Ltd. under Order 9 Rule 9 r/w Section 151 Code of Civil Procedure for restoration of application under Order 1 Rule 10 of Code of Civil Procedure, to 21.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.959/14

New No.77781/16

30.09.2020

Din Dayal Ors. Vs. Suresh

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Ms. Neha Jain, Ld. Counsel for respondent no. 2.

As no one has appeared on behalf of the petitioner, matter is adjourned for arguments on the application under Section 19 of Slum Area (Improvement & Clearance) Act for dismissal of petition and on application under Order 7 Rule 11 of Code of Civil Procedure to 22.02.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.987/14

New No.78541/16

30.09.2020

Syed Muzaffar Ali Vs. Prakashwati @ Saroj

File was not taken up on 30.03.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. R.K. Saini, Ld. Counsel for respondent.

As no one has appeared on behalf of the petitioner, matter is adjourned for arguments on application for leave to defend to 22.02.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.1037/14

New No.78499/16

30.09.2020

Salauddin Ors. Vs. Mohd. Anwar Ors.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for filing of amended memo of parties and under Order 1 rule 10 r/w Section 151 Code of Civil Procedure to 23.02.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

At this stage, Mr. Rajesh Bhatia, Ld. Counsel for petitioner has appeared. He is informed of the order passed today.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi

E. No.44/15

New No.78186/16

30.09.2020

Jagwati Vs. Ibrahim

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None for petitioner.

Mr. Pradeep Kumar Singh, Ld. Counsel for the respondent.

Ld. Counsel for the respondent submits that the respondent has died. He submits that he will file death certificate of the respondent.

In view of these submissions, matter is adjourned to 06.01.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.24/19

New No.183/19

30.09.2020

Manju Goyal Vs. Raghu Nath Gupta

File was not taken up on 14.04.2020 in view of the order bearing no. 159/RG/DHC/2020 dated 25.03.2020 passed by the Hon'ble High Court of Delhi and the matter was adjourned to 06.05.2020.

File was not taken up on 06.05.2020 in view of order bearing no. 7854-7964/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 02.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and matter was adjourned to 03.06.2020.

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

As no one has appeared, matter is adjourned for arguments on Section 15(1) of the Delhi Rent Control Act to 17.02.2021.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.30/19

New No.234/19

30.09.2020

Charu Jain Vs. Abhinav Jain

File was not taken up on 03.06.2020 in view of the order bearing no. 10718-10818/DJ Central/Lockdown COVID-19/AD&SJ Duty & Arrangements/2020 dated 30.05.2020 passed by the Hon'ble District & Sessions Judge (HQ) and the matter was adjourned to 30.09.2020.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Durgesh Gupta, Ld. Counsel for the petitioner.
None for the respondent.

Record is perused.

Reply to the application under Order 12 Rule 6 of CPC has not been filed till date. Last opportunity is granted for filing it.

As no one has appeared on behalf of the respondent, matter is adjourned for arguments on the application under Order 12 Rule 6 of Code of Civil Procedure to 08.01.2021. Let copy of the reply to the application be supplied to the petitioner atleast 15 days prior to the next date of hearing.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.28/19

New No.161/18

29.09.2020

Manpreet Kaur Vs. Sanjib Kumar Dey

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Harshbir Singh Kohli, Ld. Counsel for the petitioner.
None for the respondent.

On asking by the Court, Reader submits that he had e-mailed the order passed by this Court yesterday to the Ld. Counsel for the respondent.

Ld. Counsel for the petitioner submits that he had also sent copy of the order to the Ld. Counsel for the respondent through WhatsApp.

No one has again appeared on behalf of the respondent.

Record is perused.

Judgment is reserved.

To come up for pronouncement of judgment on 05.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E. No.155/18

New No.927/18

29.09.2020

Manpreet Kaur @ Rosy Arora Vs. Sanjib Kumar Dey

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Harshbir Singh Kohli, Ld. Counsel for the petitioner.
None for the respondent.

On asking by the Court, Reader submits that he had e-mailed the order passed by this Court yesterday to the Ld. Counsel for the respondent.

Ld. Counsel for the petitioner submits that he had also sent copy of the order to the Ld. Counsel for the respondent through WhatsApp.

No one has again appeared on behalf of the respondent.

Record is perused.

Judgment is reserved.

To come up for pronouncement of judgment on 05.10.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

E.No.84/20

New No.307/20

30.09.2020

Ravi Bhushan Vs. Pawan Kumar & Ors.

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present : None.

Record is perused.

On filing of PF, WhatsApp number, fax number and e-mail address of the respondent within two weeks from today, issue summons under the Third Schedule of the Delhi Rent Control Act for it to be served upon the respondents through WhatsApp, fax and e-mail.

To come up on 27.11.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

DR. No.110/20

New No.977/20

30.09.2020

Sourabh Jain Vs. Monica Marwah

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: None.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail. To come up on 02.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020

DR. No.111/20

New No.978/20

30.09.2020

Subhash Aggarwal Vs. Narendra Gupta

File is received by way of assignment. It be checked and registered.

The present matter has been taken up for hearing today by way of video conferencing in compliance of order bearing no. 23456-23616/DJ(HQ)/Covid Lockdown/Physical Courts Roster/2020 dated 30.08.2020.

Present: Mr. Mahesh Sharma, Ld. Counsel for the petitioner.

DR petition perused. Let the rent be deposited within four weeks from today. On filing of treasury challan/deposit voucher, process fees and WhatsApp number, fax number and e-mail address of the respondents, issue notice of the petition for service upon the respondents with the endorsement that the respondents may file objections, if any, within 30 days from receiving notice.

Depending on whether the petitioner files the WhatsApp number, fax number or e-mail address, process be sent through WhatsApp, fax and e-mail. To come up on 07.12.2020.

(Shirish Aggarwal)
ARC-1, Central District
Tis Hazari Courts, Delhi
30.09.2020